

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.11/2001

Friday this the 23rd day of March, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. M.O.Varghese S/o Ooomman Oomman,  
residing at Customs Quarter No.6  
Wellington Island,  
Cochin.3.
2. A.Ramachandran, Preventive Officer,  
Customs House, Kochi.9 residing at  
House No.II/443, Punnapra Panchayat,  
Ambalappuzha Taluk,  
Alappuzha District. ....Applicants

(By Advocate Mr.PA Abdul Jabbar)

v.

1. Union of India represented by  
Secretary to Government,  
Ministry of Finance,  
New Delhi.
2. The Chief Commissioner of Customs,  
Bangalore Zone,  
Bangalore.10.
3. The Commissioner of Customs,  
Customs House,  
Kochi.9.
4. The Commissioner of Customs,  
Chennai.1. ....Respondents

(By Advocate Mr. Govindh K Bharathan)

The application having been heard on 23.3.2001, the  
Tribunal on the same day delivered the following:

O R D E R

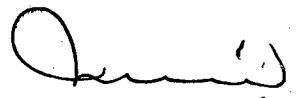
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

In view of the orders at Annexures.R3(a) and  
R3(b) and as the status quo ante in regard to posting of  
Air Customs Officers according to the quota has been  
restored, the counsel on either side agree that there is  
nothing further to be adjudicated in this case and that

contd....

the application may be closed directing the fourth respondent to issue orders in terms of Annexures. R3(a) and R3(b). Hence the application is closed with the direction that the orders in regard to the posting of the applicants shall be issued forthwith without further delay. No order as to costs.

Dated the 23rd day of March, 2001



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

s.

List of annexures referred to:

Annexure.R3(a): Photocopy of the letter dated 2.3.2001 of the Ministry of Finance, New Delhi.

Annexure.R3(b): Photo copy of the order dated 9.3.2001 of the Chief Commissioner of Customs, Chennai. ....